

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 543/TT/2014**

Subject : Truing up transmission tariff under 2009 Tariff Regulations and determination of transmission tariff under 2014 Tariff Regulations for 400 kV S/C Singrauli – Vindhyachal Transmission link along with (2x250 MW) HVDC back to back at Vindhyachal between NR and WR.

Date of Hearing : 28.1.2016

Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 24 others

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri A.K. Arora, PGCIL  
Mrs. Sangeeta Edwards, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that :-

- a) The instant petition has been filed for truing up transmission tariff under 2009 Tariff Regulations and determination of transmission tariff under 2014 Tariff Regulations for 400 kV S/C Singrauli – Vindhyachal Transmission link along with (2x250 MW) HVDC back to back at Vindhyachal between NR and WR;
- b) The final transmission tariff based on admitted cost of ₹17712.57 lakh as on 1.4.2009 for the instant assets for 2009-14 tariff period was approved vide order dated 23.1.25012 in Petition No. 286/2010;



- c) The petitioner, in Petition No. 286/2010, prayed for procurement of spare smoothening reactor as an additional capital expenditure in 2012-13, which the Commission disallowed due to non-utilization/ non-commissioning of the spare reactor;
- d) The Commission granted liberty to the petitioner to approach the Commission for additional capital expenditure for the smoothening reactor as soon as it is commissioned. Accordingly, the petitioner is including additional capital expenditure towards smoothening reactor in the instant petition;
- e) In the instant petition, the petitioner is claiming for the additional capital expenditure of amount ₹2004.25 lakh for the procurement of the same smoothening reactor under the Regulation 9 (2) (v) of 2009 Tariff Regulations during 2013-14;
- f) Projected expenditure of amount ₹260.52 lakh has been claimed by the petitioner during 2014-15 on account of balance expenditure towards the cost of spare smoothening reactor; and
- g) The representative of petitioner further requested to approve the trued up transmission tariff for tariff block 2009-14 and approve the additional capital expenditure incurred during 2009-14 period and projected to be incurred during the tariff block 2014-19.

2. The Commission directed the petitioner to file the following information, on affidavit by 29.2.2016 with a copy to the respondents in order to work out the final tariff, failing which final tariff will be worked out as per the information already on record:-

- (i) Whether the smoothening reactor is being used as spare or put into use after commissioning of it. If commissioned then submit the COD certificate;
- (ii) What is useful life of the spare smoothening reactor and for how many more years this system will run;
- (iii) Details of de-capitalization of assets made during 2009-14 and 2014-19 period, if any. Also, the Gross Block and cumulative depreciation of all the assets which have been de-capitalized; and
- (iv) Petition numbers corresponding to other assets covered in the project, wherein the true-up tariff for 2009-14 has been claimed.



3. The Commission directed the respondents to file their reply by 7.3.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 17.3.2016. All parties are directed to comply within the time limit and under no circumstances, extension of time for filing of reply/rejoinder shall be granted.

By order of the Commission

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(T. Rout)  
Chief (Law)

